

Central Administrative Tribunal  
Principal Bench

6

CP No.369/2004

In

OA No.1129/2004

New Delhi this the 7<sup>th</sup> day of January, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri Kiran Singh Verma  
Village Chhalera, (Gali No.3)  
Sector-44, Noida, U.P. 201301

- Applicant

(By Advocate: Shri S.K. Ray)

Versus

Shri R.K. Verma  
Commissioner of Sales Tax  
Govt. of NCT of Delhi  
Bikri Kar Bhawan,  
IP Estate, New Delhi-1

- Respondent

(By Advocate: Shri Rishi Prakash)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

OA-1129/2004 was disposed of vide order dated 7.5.2004 with the following directions to the respondents:-

“4. It is directed that respondent No.3 would consider the question and decide in accordance with the instructions and rules with respect to the suspension period of the applicant and pass an appropriate speaking order, viz.

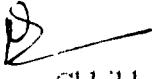
(a) if the suspension of the applicant has to be continued;  
and  
(b) revision of the subsistence allowance  
(c) decision in this regard shall preferably be taken within three months from the date of receipt of a certified copy of the present order and communicate to the applicant”

2. Respondents have passed orders Annexure R-1 and R-2 dated 16.8.2004 and 18.11.2004, respectively in compliance of Tribunal's directions.

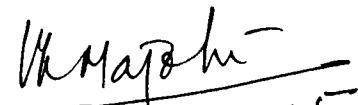
3. The directions of the Tribunal have been complied with by the respondents. However, in case the applicant is still aggrieved by these orders, they constitute a separate cause of action which can be agitated, if

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permissible under law by the applicant separately. CP is dropped and notice  
to the respondent is discharged.

  
(Mrs. Meera Chhibber)

Member (J)

  
(V.K. Majotra) 7-1-05  
Vice Chairman (A)

cc.